

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.155/MP/2022

Subject : Petition under Section 79(1)(b) and (f) of the Electricity Act, 2003 for adjudication of disputes arising out of Agreement for Procurement of Power dated 13.4.2016 between Northern Railways for Uttar Pradesh and Jindal India Thermal Power Limited read with the Supplementary Agreement dated 8.11.2017.

Petitioner : Indian Railways (IR)

Respondents : Jindal India Thermal Power Limited (JITPL) and Anr.

Petition No.194/MP/2022 along with IA No. 22/2023

Subject : Petition under Section 79(1)(b) and (f) of the Electricity Act, 2003 for adjudication of disputes arising out of Agreement for Procurement of Power dated 13.4.2016 between Northern Railways for Uttar Pradesh and Jindal India Thermal Power Limited read with the Supplementary Agreement dated 8.11.2017.

Petitioner : Jindal India Thermal Power Limited

Respondents : Northern Railways (NR) and Anr.

Date of Hearing : **22.9.2023**

Coram : Shri Jishnu Barua, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member

Parties Present : Shri M. G. Ramachandra, Sr. Advocate, IR
Shri Pulkit Agarwal, Advocate, IR
Ms. Srishti Khindaria, Advocate, IR
Shri Aneesh Bajaj, Advocate, IR
Ms. Kanupriya, REMCL
Shri Akshat Jain, Advocate, JITPL
Ms. Shefali Tripathi, Advocate, JITPL
Shri Shikhar Verma, Advocate, JITPL
Shri Alok Mishra, ERLDC
Shri Gajendra Sinh, ERLDC

Record of Proceedings

When the matters were called out for the hearing, learned counsel for the Petitioner, JIPTL, prayed for the pass-over of the matters on the ground of arguing counsel being pre-occupied with a matter before another forum. However, learned senior counsel and learned counsels appearing on behalf of Respondents submitted



that since there is a heavy cause list, no purpose would be served to pass over the matters. Considering the prayers of learned counsels the parties for an adjournment, the Commission adjourned the matters.

2. The Commission directed the parties to file their respective written submissions in these matters within three weeks.

3. The matters will be listed for hearing on **8.12.2023**.

By order of the Commission

SD/-

(T.D. Pant)
Joint Chief (Law)